

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.3
New IA-1140/2021
in
IB-432/(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs.

Three C-Homes Private Ltd

....FINANCIAL CREDITOR

....RESPONDENT

SECTION :

U/s. 7 IBC, 2016

Order delivered on 10.3.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Sanjeev Sagar and Ms. Nazia Parveen Advocates

For the Respondent/CD

:

For the Intervener/RP

: Rishabh Jain, Advocate for RP

ORDER

New IA-1140/2021

Counsel for the Applicant/Financial Creditor is present. Counsel for the Resolution Professional is present. The Counsel for Resolution Professional is directed to file a short affidavit within three weeks. Thereafter, the counsel for the Applicant may file rejoinder, if any.

List the matter on 28.04.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)